BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, AT NEW DELHI
M.A. No. 23 of 2022 & M.A. No. 19 of 2021
IN
O.A. No. 303 of 2020

IN THE MATTER OF:

SHAILESH SINGH ...APPLICANT

VS.

M/S DESIGNCO, MORADABAD & ORS. ...RESPONDENTS

INDEX

S. NO.	PARTICULAR	PG. NO.
1.	Copy of the order dated 03.10.2022 passed by the Office of the Moradabad Development Authority in Case No. 234 of 2022 and 450 of 2021 titled as Moradabad Development Authority versus C.L. Gupta, M/s C.L. Gupta under Section 27(1) and 28(1) of the Uttar Pradesh Urban Planning and Development Act, 1973.	1-5
2.	Copy of the order dated 11.11.2022 passed by the Hon'ble Court of Ld. Commissioner in Case NO. 1955 of 2022 in case of M/s C.L. Gupta and J.S. Charitable Trust versus Moradabad Development Authority under Section 28(4) of the Uttar Pradesh Urban Planning and Development Act, 1973.	6-12
3.	Vakalatnama	13
4.	Proof of Service	14

FILED BY:

Pushpendra
D/7873/2019

PUSHPENDRA S. BHADORIYA
ADVOCATE FOR RESPONDENT NO. 4
G-46, Jangpura Extension,
New Delhi – 110014
Email ID: aor.jasmeetsingh@gmail.com
pushpendra.bhadoriya@cjslegal.in
Mob. No.: 9910159955

PLACE: NEW DELHI
DATE: 22.11.2022

क्रम संख्या ....

कार्यालय मुरादाबाद विकास प्राधिकरण, मुरादाबाद

वाद सं0–234/22 एवं 450/21 अन्तर्गत धारा–27(1)व 28(1) उ0प्र0 नगर नियोजन एवं विकास अधिनियम–1973

मुरादाबाद विकास प्राधिकरण बनाम सी0एल0 गुप्ता
मैसर्स सी0एल0 गुप्ता फार्म हाऊस
निकट रामंगगा विहार फेज–2
थाना–सिविल लाईन्स, मुरादाबाद।
(जोन–02, सबजोन–05)

7/10/22

क्षेत्रीय अवर अभियन्ता द्वारा दिनांक 16.07.2022 को प्रथम सूचना रिपोर्ट यह दी गई थी सी0एल0गुप्ता द्वारा पूनम विहार सैनी फैक्ट्री के पीछे मुरादाबाद **"भूतल पर लगभग 400वर्ग0मी0 के क्षेत्रफल में हाल एवं लगभग 200.00वर्ग0मी0 के क्षेत्रफल में टिन शेड निर्मित है मौके पर कोई स्वीकृत नहीं दिखाया गया।"** उक्त के क्रम में उ0प्र0 नगर नियोजन एवं विकास अधिनियम 1973 की धारा–27 में प्राविधानित सुनवाई एवं अपना पक्ष रखे जाने हेतु कारण बताओं नोटिस जारी करते हुए वाद सं0–234/2022 संस्थित कर सुनवाई हेतु दिनांक 28.07.2022 की तिथि निर्धारित की गई। विपक्षी अनुपस्थित रहा। जबकि नोटिस दिनांक 23.07.2022 को तामील है। दिनांक 27.09.2022 को विपक्षी उपस्थित हुआ। आज दिनांक 03.10.2022 को विपक्षी द्वारा कोई जवाब प्रस्तुत नहीं किया गया। एक अन्य वाद सं0–450/21 में विपक्षी ने दिनांक 15.09.2022 को हाजिर आकर उक्त स्थल पर मात्र झोपड़ी बने होने का उल्लेख किया। चूँकि वाद सं0–234/22 व 450/21 एक ही निर्माण के थे इसलिये दिनांक 27.09.2022 को दोनो वादों को इकजाई किया गया। अवर अभियन्ता ने अपनी आख्या दिनांक 26.09.2022 में अवगत कराया गया है कि निर्माण अशमनीय है। स्वीकृत मानचित्र प्रस्तुत नहीं किया गया है स्थल पर 200.00वर्ग0मी0 में टीनशेड निर्मित है टीनशेड के बराबर में ही लगभग 400.00वर्ग0मी0 में भूतल पर पक्का भवन बना हुआ है। वाद सं0–450/21 व 234/22 एक ही निर्माण से सम्बन्धित है तथा एक ही स्वामित्व के है।

पत्रावली पर उपलब्ध साक्ष्यों के परिशीलन से स्पष्ट है कि उक्त प्रकरण में धारा–27(1) उ0प्र0 नगर योजना एवं विकास अधिनियम–1973 के अन्तर्गत ध्वस्तीकरण आदेश पारित किये जाने में कोई बाधा नही है क्योकि तलपट का स्वीकृत मानचित्र प्रस्तुत नही किया गया है विपक्षी द्वारा अपने प्रार्थना पत्र दिनांक 15.09.20202 में मात्र झोपड़ी का बना होना बताया जबकि वहाँ पर झोपड़ी के अलावा पक्का निर्माण भी है इसे विपक्षी द्वारा जानबूझकर छुपाया गया है पत्रावली पर उपलब्ध फोटो से अवर अभियन्ता द्वारा वर्णित निर्माण की पुष्टि हो रही है निर्माण अशमनीय है। यह क्षेत्र मुरादाबाद विकास प्राधिकरण के अन्तर्गत आता है अतः ध्वस्तीकरण आदेश पारित किया जाता है।

आदेश

मैनें पत्रावली का अवलोकन किया। अतः उपरोक्त विवेचना के आधार पर प्रतिपक्षी को आदेश दिया जाता है कि वह उपरोक्तानुसार कराये गये अवैध निर्माण को इस आदेश की प्राप्ति के 30 दिन के भीतर स्वयं हटाकर प्राधिकरण को सूचित करें अन्यथा उसे प्राधिकरण द्वारा बलपूर्वक हटा दिया जायेगा, जिसमें होने वाली किसी भी क्षति के लिये प्रतिपक्षी उत्तरादायी होगा तथा ध्वस्तीकरण कार्यवाही में आने वाले व्यय को प्रतिपक्षी से मालगुजारी की बकाया के रूप में वसूल किया जायेगा।

यह आदेश आज दिनांक 03.10.2022 को मेरे हस्ताक्षर व मुहर सहित जारी किया गया।

03-10-22

विहित प्राधिकारी
मुरादाबाद विकास प्राधिकरण
मुरादाबाद।

I.F.
173

Pushpendra
D/7873/2019

True Copy

OFFICE OF THE MORADABAD DEVELOPMENT AUTHORITY, MORADABAD

Case No.234/22 and 450/21 under section 27(1) and 28(1) of Uttar Pradesh Urban Planning and Development Act, 1973.

Moradabad Development Authority

Versus

C.L. Gupta, M/s C.L. Gupta Farm House near Ram Ganga Vihar, Phase-2, Police Station Civil Lines, Moradabad. (Zone No.2, Sub-Zone-05).

By the Regional Junior Engineer on 16.07.2022 the first information report was given that by C.L. Gupta behind Poonam Vihar Saini Factory in Moradabad "on ground floor in about 400.00 sq. mtr. area Hall and in about 200.00 sq. meter area Tin Shed was constructed. At the spot no approval has been shown." In order to the same in section 27 of the Uttar Pradesh Urban Planning and Development Act, 1973 for the provisioned hearing and to keep his version issuing the show cause

Pushpendra
D/7873/2019

True Copy

notice filing the case No.234/2022 for the hearing purposes date of 28.07.2022 has been fixed. The Opposite Party was absent. While on the notice was served on 23.07.2022. On 27.09.2022 the Opposite Party appeared. Today on 03.10.2022 by the Opposite Party no reply has been filed. In one another suit No.450/21 the Opposite Party on 15.09.2022 appeared. On the above place the hut was constructed as has been stated. Since the Case No.234/22 and 450/21 were of the same construction therefore on 27.09.2022 both the cases have been tagged. The Junior Engineer in his Report dated 26.09.2022 has made aware that the construction is unmitigated (Shamniya). The approved Map has not been produced. At the place in 200.00 sq. meter the Tin Shed has been constructed. On the side of Tin Shed at about in 400.00 sq. meter at the ground floor pucca house has been constructed. The Case No.450/21 and 234/22 are related to the same construction and is of the same ownership.

Pushpendra
D/7873/2019

True Copy

From perusal of the evidence available on record it is clear that in the above case under section 27(1) of the Uttar Pradesh Urban Planning and Development Act, 1973 in passing the demolition order there is no hurdle at all. Because the approved map of the bottom line (Talpat) has not been filed. By the Opposite Party in his application dated 15.09.2022 has stated that only Hut has been constructed. While there apart from the Hut the pucca construction is also there. This by the Opposite Party intentionally has been concealed. The photo which has been available on record from the said photo by the Junior Engineer the described construction is being confirmed. The construction is unmitigated (Ashaminya). This area comes under the jurisdiction of the Moradabad Development Authority. Hence demolition order is passed.

ORDER

I have perused file. Hence on the basis of the above consideration and determination the order is

Pushpendra
D/7873/2019

True Copy

given for the cross-examination that according to above the illegal construction which has been got constructed within 30 days of receipt of this order removing himself please inform the Authority. Otherwise the same by the Authority forcibly will be removed, in which for any damage which is to be done the Opposite Party will be responsible and in the demolition proceeding the expenses which is coming from the Opposite Party as the land revenue (Malgujari) will be collected.

This order has been signed, dated and issued today on 03.10.2022 with the seal.

Sd/- illegible /03.10.2022
(Authorized Authority)
Moradabad Development Authority
Moradabad

// TRUE TRANSLATION //

Pushpendra
D/7873/2019

True Copy

न्यायालय आयुक्त, मुरादाबाद मण्डल, मुरादाबाद द्वारा वाद संख्या–1955/2022, कम्प्यूरीकृत वाद संख्या–सी 202213000001955, अन्तर्गत धारा – 28क (4), उ0 प्र0 शहरी योजना और विकास अधिनियम, 1973, निवासी जिला मुरादाबाद, मैसर्स सी0 एल0 गुप्ता एण्ड जे0 एस0 चैरिटेबिल टस्ट बनाम मुरादाबाद विकास प्राधिकरण में पारित अंतिम आदेश दिनांक 11–11–2022 की छाया सत्य प्रतिलिपि।

संलग्नक – (उपरोक्तानुसार **एक पेज मात्र**)

प्रतिलिपि विभाग कार्यालय आयुक्त मुरादाबाद मण्डल मुरादाबाद

Pushpendra D/7873/2019

True Copy

मण्डलः- मुरादाबाद

न्यायालय आयुक्त

वाद संख्याः- 1955/2022

मैसर्स सी0एल0 गुप्ता एण्ड जे0एस0 चैरिटेबिल टस्ट बनाम मुरादाबाद विकास प्राधिकरण

कंप्यूटरीकृत वाद संख्या :-C20221300001955

अंतर्गत धाराः- 28क(4),उ0प्र0 शहरी योजना और विकास अधिनियम,1973

आदेश तिथिः- 11/11/2022

अंतिम आदेश

अपीलकर्ता मैसर्स सी0एल0 गुप्ता एण्ड जे0एस0 चैरिटेबिल ट्रस्ट द्वारा ट्रस्टी राघवचन्द्र गुप्ता द्वारा यह अपील उ0प्र0 नगर नियोजन एवं विकास अधिनियम-1973 की धारा-28(4) के अन्तर्गत विहित प्राधिकारी, मुरादाबाद विकास प्राधिकरण, मुरादाबाद द्वारा वाद सं0-234/2022 एवं 450/2021, अन्तर्गत धारा-27(1) व 28(1) उ0प्र0 नगर नियोजन एवं विकास अधिनियम-1973, मुरादाबाद विकास प्राधिकरण, मुरादाबाद बनाम मैसर्स सी0एल0 गुप्ता फार्म हाऊस, निकट रामगंगा विहार, फेस-2, थाना-सिविल लाईन्स, मुरादाबाद में पारित आदेश दिनॉक 03.10.2022 के विरूद्ध योजित की गयी है।

मेरे द्वारा अपीलकर्ता के विद्वान अधिवक्ता को सुना गया तथा प्रस्तुत अभिलेखों का अवलोकन किया गया। अपीलकर्ता के विद्वान अधिवक्ता द्वारा तर्क प्रस्तुत करते हुए मुख्य रूप से कहा गया कि सी0एल0 गुप्ता की मृत्यु हो चुकी है और प्रश्नगत आदेश मृतक व्यक्ति के विरूद्ध पारित किया गया है, जोकि शून्य की श्रेणी में आता है। प्रश्नगत आदेश पारित करने से पूर्व अपीलकर्ता को कोई सूचना प्रेषित नहीं की गयी और वाद सं0-234/2022 व 450/2021 को संकलित कर मनमाना आदेश पारित कर दिया गया, जोकि त्रुटिपूर्ण है। अपीलकर्ता के निर्माण को अवैधानिक दर्शाते हुए हटाये जाने के आदेश पारित किये गये हैं, जबकि अपीलकर्ता द्वारा वर्ष-2001 में नक्शा पास कराया था, जिसका समस्त अभिलेख प्रतिपक्षी सं0-01 के कार्यालय में उपलब्ध है, परन्तु प्रतिपक्षी सं0-01 द्वारा उक्त अभिलेखों का संज्ञान लिये बिना प्रश्नगत आदेश पारित कर दिया गया, जोकि नैसर्गिक न्याय के सिद्धान्त के विरूद्ध है। अन्त में अपील सुनवाई हेतु ग्रहण करने के उपरान्त स्वीकार कर आदेश दिनॉक 03.10.2022 निरस्त किये जाने की याचना की गयी।

मेरे द्वारा उक्त तर्को एवं प्रस्तुत अभिलेखों का अवलोकन किया गया। विहित प्राधिकारी, मुरादाबाद विकास प्राधिकरण, मुरादाबाद द्वारा पारित आदेश दिनॉक 03.10.2022 के अवलोकन से विदित होता है कि प्रश्नगत आदेश पारित करने से पूर्व उक्त दोनों वादों में अपीलकर्ता को नोटिस की विधिवत तामील कराये बिना ध्वस्तीकरण के आदेश दिनॉक 03.10.2022 पारित कर दिये गये, जबकि अपीलकर्ता के विद्वान अधिवक्ता का मुख्य कथन है कि अपीलकर्ता के निर्माण को अवैधानिक दर्शाते हुए हटाये जाने के आदेश पारित किये गये हैं, जबकि अपीलकर्ता द्वारा वर्ष-2001 में समस्त देयों का भुगतान कर नक्शा पास कराया था, जिसके सम्बन्ध में समस्त अभिलेख मुरादाबाद विकास प्राधिकरण, मुरादाबाद के कार्यालय में उपलब्ध है, परन्तु मुरादाबाद विकास प्राधिकरण, मुरादाबाद द्वारा उक्त अभिलेखों का संज्ञान लिये बिना प्रश्नगत आदेश पारित कर दिया गया, जोकि नैसर्गिक न्याय के सिद्धान्त के विरूद्ध है। अतः उक्त विवेचना के अनुसार अपीलकर्ता की अपील ग्राह्यता के स्तर पर स्वीकार की जाती है तथा विहित प्राधिकारी, मुरादाबाद विकास प्राधिकरण, मुरादाबाद द्वारा पारित आदेश दिनॉक 03.10.2022 निरस्त किया जाता है तथा विहित प्राधिकारी, मुरादाबाद विकास प्राधिकरण, मुरादाबाद को निर्देशित किया जाता है कि अपीलकर्ता को साक्ष्य एवं सुनवाई का समुचित अवसर प्रदान करने के उपरान्त प्रश्नगत प्रकरण से सम्बन्धित उपलब्ध अभिलेखों का अवलोकन करने के उपरान्त पुनः विधिसम्मत आदेश पारित करें तथा यह भी सुनिश्चित किया जाये कि नक्शा पास होने के बाद भी किस प्रकार से पक्षकार पर अवैध निर्माण का आरोप लगाया गया है। आदेश की प्रमाणित प्रति कार्यालय, मुरादाबाद विकास प्राधिकरण, मुरादाबाद को प्रेषित की जाये। बाद आवश्यक कार्यवाही इस न्यायालय की पत्रावली संचयार्थ अभिलेखागार प्रेषित की जाये।

प्रतिलिपि विभाग कार्यालय आयुक्त मुरादाबाद

3393/2022
15/11/2022

दिनांकः 11-11-2022

(आञ्जनेय कुमार सिंह)
आयुक्त
मुरादाबाद मण्डल, मुरादाबाद

...का नाम ...... श्री ... कुमार सिंह चौहान ...
...0 पत्र की सं0/दिनांक..........
नकल तैयारी का दिनांक... 3393/2022 15/11/2022
नोटिस का दिनांक... 15/11/2022
जारी करने का दिनांक... 15/11/22
प्रतिलिपिक...... 15/11/22 Pushpendra D/7873/2019
तुलना कर्ता......
...की संख्या ...... 350 ... 131

True Copy

छाया सत्य प्रतिलिपि प्रमाणित
...प्रेशकार 15/11/22
न्यायालय आयुक्त,
मुरादाबाद मण्डल, मुरादाबाद

DIVISION MORADABAD

HON'BLE COURT OF LD. COMMISSIONER

Case No.1955/2022

M/s C.L.Gupta and J.S. Charitable Trust Versus Moradabad Development Authority, Computerized Case No.C202213000001955 under section 28Ka(4) of the Uttar Pradesh Urban Planning and Development Act, 1973.

FINAL ORDER DATED 11.11.2022

By the Appellant M/s C.L.Gupta and J.S. Charitable Trust through Trustee Raghvendra Gupta this appeal has been filed under section 28(4) of the Uttar Pradesh Urban Planning and Development Act, 1973 by the authorized Authority of the Moradabad Development Authority, Moradabad against the Order dated 03.10.2022 passed in the Case No.234/2022 and Case No.450/2021 under section 27(1) and 28(1) of the Uttar Pradesh Urban Planning and Development Act, 1973, titled Moradabad Development Authority, Moradabad Versus M/s C. L.

Pushpendra
D/7873/2019

True Copy

Gupta Farm House, near Ram Ganga Vihar Phase-2, Police Station Civil Lines, Moradabad.

By me the Ld. Advocate for the Appellant has been heard and the filed documents have been produced. By the Ld. Advocate for the Appellant delivery the arguments mainly it has been stated that C.L. Gupta has died and impugned Order has been passed against the dead person, which comes under void category. Before passing the impugned order no information was given to the Appellant and tagging the Case No.234/2022 and 450/2021 the arbitrary order has been passed, which is faulty. Showing the construction of the Appellant as illegal the order has been passed to remove. While by the Appellant in the year 2001 the Map was got passed. The complete documents of the same are available in the office of the Opposite Party. But by the Opposite Party No.1 without taking cognizance of the above documents the impugned order has been passed, which is against the principle of nature

Pushpendra
D/7873/2019

True Copy

justice. Ultimately the appeal may be accepted for hearing and subsequent to the same allowing the appeal the order dated 03.10.2022 may be dismissed as the prayer has been done.

By me the above arguments and produced documents have been perused. By the Authorised Authority, Moradabad Development Authority, Moradabad the Order dated 03.10.2022 which has been passed, from perusal of the said order it appears that before passing the impugned order in the above both cases without getting service done legally to the Appellant the demolition order dated 03.10.2022 was passed. While the main statement of the Ld. Advocate for the Appellant is that the construction of the Appellant showing as illegal the removal order has been passed. While by the Appellant in the year 2001 paying the all liability the Map was got passed. With regard to the same all documents are available in the office of the Moradabad Development Authority, Moradabad. But

Pushpendra D/7873/2019

True Copy

by the Moradabad Development Authority, Moradabad without taking cognizance of the above documents the impugned order has been passed, which is against the principle of natural justice. Hence according to the above consideration and determination the appeal of the Appellant is accepted / allowed at the stage of admission and the order dated 03.10.2022 passed by the Authorized Authority, Moradabad Development Authority, Moradabad is hereby quashed. The Authorized Authority, Moradabad Development Authority, Moradabad is directed that the proper opportunity may be given to the Appellant and subsequent to the same relating to the subject case the documents which are available are perused and subsequent to the same again according to law please pass order and it may also be ensured that when Map is passed and subsequent to the same also from which manner on the party the charge of illegal construction has been done. The certified copy of the Order may be sent to the office of the

Pushpendra
D/7873/2019

True Copy

Moradabad Development Authority, Moradabad. After necessary proceedings the file of this Hon'ble Court may be sent to the record room.

Dated: 11.11.2022

Sd/- illegible
(Aajjney Kumar Singh)
Commissioner
Moradabad Division, Moradabad

// TRUE TRANSLATION //

Pushpendra
D/7873/2019

True Copy

VAKALATNAMA

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH
AT NEW DELHI
M.A. No. 23/2022 & M.A. No. 19 of 2021
IN
OA No. 303/2020

IN THE MATTER OF:

SHAILESH SINGH **...APPLICANT**

VS.

M/S DESIGNCO, MORADABAD & ORS. **...RESPONDENTS**

KNOWN ALL to whom these presents shall come that I, Teevra Gupta, Authorized Signatory of the Respondent No. 4 do hereby appoint:

DIVJOT SINGH BHATIA
D/2064/2017
SAIF ALI
JH/694/2018

PUSHPENDRA S. BHADORIYA
D/7873/2019
RUSHEET SALUJA
R/761/2013
MAHINDER SINGH HURA
R-497-1991

herein after called Advocates to be my/our advocates in the above noted case and authorized them.

To act appear and plead in the above noted case in the court or in any court in which the same may be tried or heard and also in the appellate courts including High Court.

To sign, verify and present pleadings application, appeals, cross objections or petitions for execution, review, restoration, withdrawal, compromise or other petitions, replies, objections or affidavits or documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.

To file and take back documents.

To withdraw or compromise the said case or submit to arbitration any difference of disputes that may arise touching or in any manner relating to the said case.
To take out execution proceedings.

To deposit, draw and receive moneys, cheques and grant receipts there and to all other acts and things which may be necessary to be done for the progress and in the course of prosecution of that said case.

To appoint and instruct other legal practitioners authorizing him to exercise the power and authorize hereby confer upon the advocate whenever he may think fit to do so and sign the power of attorney on our behalf.

And I/ We undersigned do hereby agree, ratify and confirm acts done by the advocates or his substitute in the matter is my/ our acts as if done by me/us to all intents and purposes.

And I/ We undersigned do hereby agree that in the event of any part of the fees agreed by me/ us to be paid to the Advocate remaining unpaid, he shall be entitled to withdraw from the prosecution and would be entitled to the same.

IN THE WITNESS WHEREOF I/ We do hereby upto put my/ our hand to these presents the contents to which have been understood by me / us on the 21st day of November, 2022

Accepted

JH/694/2018

D/2064/17

Client:

Advocate for the [redacted] Respondent No. 4
G-46, Jangpura Extension,
New Delhi –110014.
Email Id: ~~pushpedra.bhadoriya@cjslegal~~.in
Mob. No.: 9910159955

Pushpendra
D/7873/2019

ADVOCATES' WELFARE FUND STAMP
0070124
₹25 TWENTYFIVE RUPEES

₹10
NCT OF DELHI COURT FEE
DLCT0917612K2206K
09-NOV-2022

Pushpendra Singh Bhadoriya <pushpendra.bhadoriya@cjslegal.in>

Service of Documents filed in M.A. No. 23 of 2022 titled as Shailesh Singh V M/s Designco, Moradabad.

1 message

Pushpendra Singh Bhadoriya <pushpendra.bhadoriya@cjslegal.in> 22 November 2022 at 11:36

To: "rashtriyasamasya@gmail.com" <rashtriyasamasya@gmail.com>

Dear Sir,

The undersigned is the advocate for Respondent No. 4 i.e. M/s C.L. Gupta in the captioned matter.

I am attaching the documents circulated on behalf of Respondent No. 4 in the captioned matter.

--

Sincerely,

Pushpendra S. Bhadoriya
Attorney at Law
+91-7730866972

Chambers of Joshi & Singh
G-46, Lower Ground Floor,
Jangpura Extension,
New Delhi - 110014

CHAMBERS OF JOSHI & SINGH

The contents of this electronic mail shall strictly be considered as "**Client-Attorney Privileged communication**". Help us in our conservation effort by working electronically and minimising your paper usage.

“ Who saves a man, saves mankind. Who saves a tree, saves the entire world. ”

NGT Documents.pdf
2264K